

ORDER DATED 29<sup>th</sup> OF JUNE, 2012

A.S. Kumar.....Applicant

Vrs.

Union of India & Others .....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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Heard Sri Achintya Das, Ld. Counsel appearing for the applicant and Sri T. Rath, Ld. Counsel for the Rlys./Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

“(a) To direct the Respondents to grant an appointment on compassionate ground to the applicant as per his qualification;”

3. Sri Das, Ld. Counsel for the applicant submits that he would make a representation to Respondent No.2 within a period of 15 days and he seeks a direction from this Tribunal to Respondent No.2 to dispose of the representation within a specific time frame.

4. Accordingly, as agreed to by the Ld. Counsel for the parties, without entering into the merit of the case, we direct Respondent No.2 to consider the representation if so received and pass a reasoned & speaking order taking into consideration the grievance of the applicant for an appointment on compassionate ground as per Rules within a period of 45 days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2, for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

  
JUDL. MEMBER

  
ADMN. MEMBER

K.B